BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1062 OF 2024

IN THE MATTER OF:

Bhanu Sahay ......Applicant

Versus

Union of India & Ors .....Respondents

INDEX

Sr. no	Particulars	Page no.
01	Additional Submission With Affidavit	1-12
02	Copy of the Later dated 09.02.2026	13-14
03	Copy of the RTI JHANSI DEVELOPMENT AUTHORITY dated 01.01.2026	15-18
04	Copy of the RTI DISTRICT MAGISTRATE OFFICE JHANSI dated 01.01.2026	19-21
05	to the Photograf dated 11.02.2026	22-38

दिनांक 12.02.2026

प्रार्थी/आवेदक

भानू सहाय

(भानू सहाय)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1062 OF 2024

IN THE MATTER OF:

Bhanu Sahay ......Applicant

Versus

Union of India & Ors .....Respondents

Additional Submission on behalf of the Applicant

श्रीमान् जी,

विनम्र निवेदन है कि पहुंज नदी की वर्तमान स्थिति के तथ्यात्मक परिदृश्य को माननीय न्यायाधिकरण के संज्ञान में लाने हेतु, आवेदक की ओर से अत्यंत आदरपूर्वक यह आवेदन प्रस्तुत किया जा रहा है, जिसके माध्यम से इस मामले से संबंधित अति-महत्वपूर्ण अभिलेख एवं प्रासंगिक तथ्य न्यायाधिकरण के अवलोकनार्थ संलग्न किए जा रहे हैः-

it is most humbly submitted that, in order to bring to the kind notice of the Hon'ble Tribunal the factual status of the Pahunj River, this application is respectfully submitted by the Applicant, through which the extremely important records and relevant facts pertaining to the present matter are annexed for the perusal of the Hon'ble Tribunal. (google translate)

1. यह याचिका/प्रकरण झांसी जनपद की ऐतिहासिक एवं जीवनदायिनी पहुज नदी के संरक्षण, पुनर्जीवन तथा प्रदूषण-नियंत्रण से संबंधित एक अत्यंत गंभीर पर्यावरणीय विषय से उत्पन्न हुआ है, जो प्रत्यक्ष रूप से नागरिकों के जीवन के अधिकार (Article 21), स्वच्छ पर्यावरण के मौलिक अधिकार, जल-सुरक्षा, लोक-स्वास्थ्य तथा पारिस्थितिक संतुलन से जुड़ा हुआ है।

1. This petition/proceeding arises out of an extremely serious environmental issue concerning the protection, restoration, and pollution control of the historic and life-sustaining Pahuj River in Jhansi district, which is directly connected with the citizens' Right to Life (Article 21), the fundamental right to a clean environment, water security, public health, and ecological balance.

(Main Ghat of Pahuj River)

2. यह कि माननीय अधिकरण द्वारा दिनांक 28.11.2025 को स्पष्ट आदेश पारित किया गया था, जिसके अंतर्गत प्रतिवादी संख्या–3 सहित संबंधित विभागों को निर्धारित समयावधि में कार्यवाही प्रतिवेदन (Action Taken Report) प्रस्तुत करने हेतु निर्देशित किया गया था, परंतु यह अत्यंत खेद एवं चिंता का विषय है कि उक्त आदेश दिनांक 28.11.2025 से लेकर आज तक किसी भी प्रतिवादी द्वारा माननीय अधिकरण के समक्ष कोई कार्यवाही प्रतिवेदन प्रस्तुत नहीं किया गया और न ही आवेदक को कोई आख्या/प्रतिवेदन उपलब्ध कराया गया तथा न ही स्थल पर किसी प्रकार की वास्तविक भौतिक कार्यवाही (Ground Action) की गई है, जो कि माननीय अधिकरण के आदेशों की स्पष्ट अवहेलना, न्यायिक अनुशासन के उल्लंघन तथा प्रशासनिक उदासीनता को प्रदर्शित करता है।

2. That the Hon'ble Tribunal had passed a clear and specific order dated 28.11.2025, whereby the Respondent No. 3 along with other concerned departments were directed to submit the Action Taken Report (ATR) within the stipulated time period. However, it is a matter of deep regret and grave concern that from the date of the said order i.e. 28.11.2025 till date, none of the respondents have submitted any Action Taken Report before the Hon'ble Tribunal, nor has any report/communication been provided to the Applicant, and further, no actual physical/ground-level action has been undertaken at the site, which clearly demonstrates wilful disobedience of the orders of the Hon'ble Tribunal, violation of judicial discipline, and administrative apathy.

3. यह कि आवेदक द्वारा दिनांक 11.02.2026 को ऐतिहासिक पहुज नदी के स्थल का निरीक्षण कर फोटोग्राफ संलग्न किये जा रहे है, जो स्पष्ट रूप से पहुज नदी में डाले जा रहे कूड़े, प्लास्टिक एवं ठोस अपशिष्ट को और जलकुंभी को दर्शाते है जिससे जलधारा अवरुद्ध होने के साथ साथ

नदी का स्वरूप नाले में परिवर्तित हो चुका है, पारिस्थितिकी तंत्र एवं जैव विविधता को गंभीर क्षति पहुंच रही है तथा जनस्वास्थ्य एवं पर्यावरणीय संतुलन पर प्रतिकूल प्रभाव पड़ रहा है, जिससे यह सिद्ध होता है कि जानबूझकर प्रतिवादीगण द्वारा माननीय अधिकरण के आदेशों का अनुपालन नहीं किया जा रहा है।

3. That the Applicant, on 11.02.2026, conducted an on-site inspection of the historical Pahuj River and is annexing photographs thereof, which clearly depict the dumping of garbage, plastic and solid waste into the Pahuj River, as well as the presence of water hyacinth, thereby causing obstruction to the natural flow of the river and transforming its character into that of a drain/sewer. The said conditions are causing serious damage to the ecosystem and biodiversity, and are having an adverse impact on public health and environmental balance, which clearly establishes that the Respondents are wilfully and deliberately failing to comply with the orders of the Hon'ble Tribunal.

Main Ghat of Pahuj River

4. यह कि इस आवेदन संलग्न फोटोग्राफ और आवेदन दिनांक 27.11.2025 में संलग्न फोटोग्राफ में स्पष्ट देखा जा सकता है कि माननीय अधिकरण के आदेशों के बावजूद प्रतिवादीगण द्वारा द्वारा नदी में जमा गाद, मलबा, कूड़ा-कचरा, खरपतवार (जलकुंभी) और नालों को रोकने व हटाने के लिए किसी बी प्रकार की कार्यवाही सुरू नहीं की गई है।

4. That from the photographs annexed with the present application and the photographs annexed with the application dated 27.11.2025, it is clearly evident that despite the orders of the Hon'ble Tribunal, no action whatsoever has been initiated by the Respondents for stopping and removing the accumulated silt, debris, garbage, solid waste, weeds (water hyacinth) and for preventing the discharge of drains into the river.

Rajghat drain flowing into the Pahuj river

5. यह कि प्रतिवादीगण द्वारा न केवल आदेश का अनुपालन नहीं किया गया है, बल्कि स्थल स्तर पर भी किसी प्रकार की कोई वास्तविक कार्यवाही नहीं की गई है, जिससे यह स्पष्ट रूप से परिलक्षित होता है कि माननीय अधिकरण के आदेशों की जानबूझकर अवहेलना की जा रही है।

5. That the Respondents have not only failed to comply with the orders, but no actual physical/ground-level action has been undertaken at the site, which clearly reflects that the orders of the Hon'ble Tribunal are being wilfully and deliberately disobeyed.

Debris being dumped in the Pahuj River

6. यह कि इस प्रकार आदेशों का अनुपालन न करना न केवल न्यायिक प्रक्रिया का उपहास है, बल्कि यह माननीय अधिकरण की गरिमा, अधिकार क्षेत्र एवं संवैधानिक प्राधिकार का भी स्पष्ट उल्लंघन है।

6. That such non-compliance with the orders is not only a mockery of the judicial process, but also constitutes a clear violation of the dignity, jurisdiction, and constitutional authority of the Hon'ble Tribunal.

7. यह कि आवेदक द्वारा दिनांक 09.02.2026 को समस्त प्रतिवादीगण को एक पत्र प्रेषित किया गया, जिसमें उन्हें सचेत किया गया कि वे तत्काल माननीय अधिकरण के आदेश का अनुपालन सुनिश्चित करते हुए कार्यवाही प्रतिवेदन प्रस्तुत करें तथा उसकी प्रति आवेदक को भी उपलब्ध कराएं, अन्यथा आवेदक माननीय अधिकरण के समक्ष वैधानिक कार्यवाही हेतु बाध्य होगा।

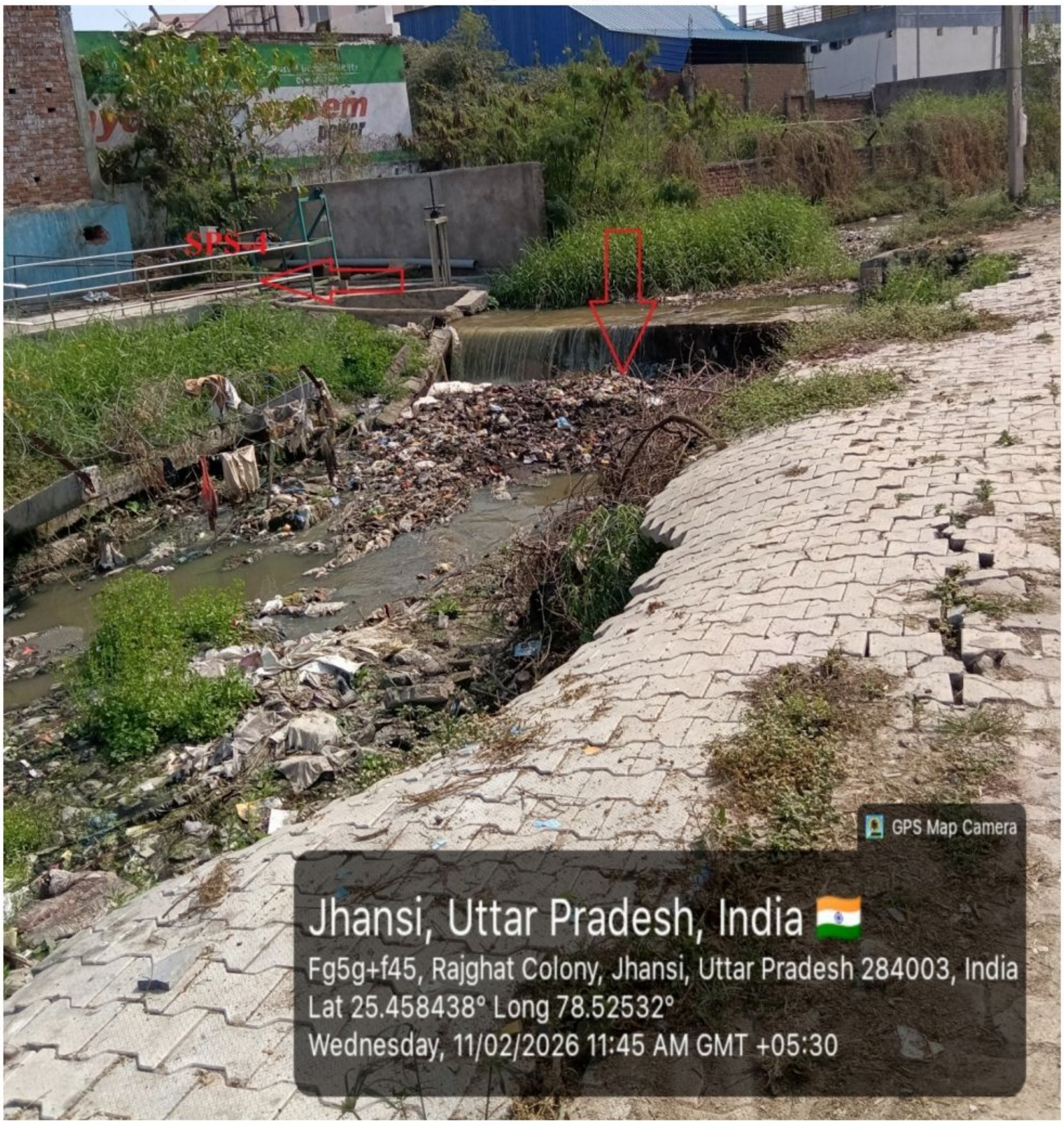
7. That the Applicant, on 09.02.2026, issued a letter to all the Respondents, whereby they were cautioned to immediately ensure compliance with the orders of the Hon'ble Tribunal by submitting the Action Taken Report and also providing a copy thereof to the Applicant, failing which the Applicant would be constrained to initiate appropriate legal proceedings before the Hon'ble Tribunal.

Water hyacinth and weeds growing in the Pahuj River

8. यह कि उपरोक्त पत्र दिनांक 09.02.2026 के बावजूद भी किसी प्रकार की कोई कार्यवाही नहीं की गई है, जिससे प्रतिवादियों की स्पष्ट उदासीनता, लापरवाही एवं अवमाननात्मक प्रवृत्ति उजागर होती है।

8. That despite the aforesaid letter dated 09.02.2026, no action of any nature whatsoever has been taken, thereby clearly exposing the Respondents' apathy, negligence, and contumacious conduct.

The damaged SPS-4 drain is flowing directly into the river without treatment.



9. यह कि आवेदक द्वारा प्रतिवादी संख्या 9 एवं 10 को आरटीआई अधिनियम, 2005 के अंतर्गत झांसी जनपद के अंतर्गत आने वाली पहुज नदी एवं उससे संबंधित जलाशय, डूब-क्षेत्र, बफर-ज़ोन संरक्षित क्षेत्र, आराजी/खसरा नंबर, अभिलेखीय मानचित्र, प्रशासनिक सीमांकन दस्तावेज आदि से संबंधित सूचना मांगी गई थी, ताकि माननीय अधिकरण के समक्ष साक्ष्य प्रेषित किये जा सकें परंतु विभाग द्वारा जानबूझकर सूचना न देकर अधिनियम की समयसीमा का उल्लंघन एवं सूचना का अवैध दमन तथा पारदर्शिता के संवैधानिक सिद्धांतों का उल्लंघन किया गया, जिससे यह स्पष्ट होता है कि प्रतिवादी संख्या 9 एवं 10 का यह आचरण न केवल

आरटीआई अधिनियम, 2005 का उल्लंघन है बल्कि माननीय अधिकरण के समक्ष लंबित इस पर्यावरणीय वाद की निष्पक्ष सुनवाई में बाधा उत्पन्न करने वाला कृत्य भी है।

9. That the Applicant had sought information from Respondent Nos. 9 and 10 under the Right to Information Act, 2005 in respect of the Pahuj River falling within Jhansi District and the related reservoirs, submergence areas, buffer zones, protected areas, Arazi/Khasra numbers, official records, archival/revenue maps, administrative demarcation documents, etc., so as to place the said material as evidence before the Hon'ble Tribunal. However, the concerned departments have deliberately failed to furnish the information, thereby violating the statutory timelines prescribed under the Act and engaging in illegal suppression of information, as well as violating the constitutional principles of transparency. This conduct clearly demonstrates that the actions of Respondent Nos. 9 and 10 not only constitute a violation of the RTI Act, 2005, but also amount to an act obstructing the fair and impartial adjudication of the present environmental proceedings pending before the Hon'ble Tribunal.

10. यह कि प्रतिवादियों के निरंतर आचरण से यह स्पष्ट रूप से सिद्ध होता है कि जब तक संबंधित प्रतिवादियों पर माननीय अधिकरण द्वारा कठोर एवं भारी दंड (Exemplary Cost) आरोपित नहीं किया जाएगा, तब तक वे माननीय अधिकरण के आदेशों को न तो गंभीरता से लेंगे और न ही उनका पालन सुनिश्चित करेंगे। प्रतिवादियों का आचरण यह भी प्रदर्शित करता है कि वे केवल दंडात्मक एवं दायित्व निर्धारण संबंधी कार्यवाही के भय से ही न्यायिक आदेशों के अनुपालन हेतु बाध्य होते हैं, अन्यथा वे जानबूझकर एवं उद्देश्यपूर्वक माननीय अधिकरण के आदेशों की अवहेलना करते रहते हैं।

10. That the continuous conduct of the Respondents clearly establishes that unless stringent and heavy exemplary costs are imposed upon the concerned Respondents by the Hon'ble Tribunal, they will neither take the orders of the Hon'ble Tribunal seriously nor ensure their compliance. The conduct of the Respondents further demonstrates that they comply with judicial orders only under the fear of punitive and liability-determining action, and otherwise they wilfully and deliberately continue to disobey the orders of the Hon'ble Tribunal.

11. यह कि झांसी जनपद एक पहाड़ी–पठारी भू-भाग है, जिसके मध्य से होकर पहूज नदी का प्राकृतिक प्रवाह गुजरता है, जिससे यह नदी जनपद की जल-संरचनात्मक एवं भूजल प्रणाली की केंद्रीय धुरी बनती है। यह नदी केवल एक सतही जलधारा न होकर, ऐतिहासिक रूप से एक प्राकृतिक वर्षा जल संचयन, भूजल रिचार्ज भंडार एवं पारिस्थितिक संरचना के रूप में कार्य करती रही है, जिसके माध्यम से आसपास के जलग्रहण क्षेत्रों, नालों, बाढ़ क्षेत्रों एवं

आर्द्रभूमियों से प्राप्त वर्षा जल का संग्रहण, अवशोषण एवं भूगर्भीय भंडारण होकर क्षेत्रीय भूजल स्तर तथा पारंपरिक जलस्रोत निरंतर रिचार्ज होते रहे हैं।

11. That Jhansi district is a hilly–plateau region through the center of which the natural flow of the Pahuj River passes, making this river the central axis of the district's hydrological and groundwater system. This river has not merely functioned as a surface water stream, but historically has served as a natural rainwater harvesting and groundwater recharge reservoir as well as an ecological structure, through which rainwater received from the surrounding catchment areas, drains, flood zones, and wetlands is collected, absorbed, and stored underground, thereby continuously recharging regional groundwater levels and traditional water sources.

12. यह कि यह कि वर्तमान में पहूज नदी में सीवेज एवं अनुपचारित अपशिष्ट जल का प्रवाह, तथा नदी तल में गाद एवं ठोस अपशिष्ट का जमाव, इसके प्राकृतिक प्रवाह, जलधारण क्षमता एवं भूजल रिचार्ज प्रणाली को गंभीर रूप से क्षतिग्रस्त कर चुका है, जिसके परिणामस्वरूप वर्षा काल में जलभराव एवं बाढ़ की स्थिति तथा शुष्क काल में जलप्रवाह का अवरोध उत्पन्न हो रहा है। इसके साथ-साथ भूजल स्तर में गिरावट, पारंपरिक जलस्रोतों का सूखना, जैव विविधता का क्षरण एवं गंभीर पर्यावरणीय असंतुलन उत्पन्न हो रहा है, जो नागरिकों के जीवन, स्वास्थ्य एवं पर्यावरणीय अधिकारों पर प्रत्यक्ष प्रतिकूल प्रभाव डाल रहा है।

12. That at present, the Pahuj River is receiving the discharge of sewage and untreated wastewater, and the accumulation of silt and solid waste in the riverbed has severely damaged its natural flow, water-holding capacity, and groundwater recharge system. As a result, conditions of waterlogging and flooding occur during the rainy season, and obstruction to water flow arises during the dry season. Additionally, there is a decline in groundwater levels, drying up of traditional water sources, degradation of biodiversity, and serious environmental imbalance, all of which are directly adversely affecting the life, health, and environmental rights of the citizens.

13. यह कि यह तथ्य अत्यंत गंभीर एवं चिंताजनक है कि पहुज नदी से झांसी महानगर के बड़े हिस्से में जल-आपूर्ति होती है, अर्थात यही प्रदूषित जल नागरिकों के घरों में पीने, भोजन निर्माण तथा बच्चों के उपयोग में पहुँच रहा है, जिससे जनस्वास्थ्य पर दीर्घकालिक एवं अपूरणीय दुष्प्रभाव उत्पन्न होने की आशंका है। इस प्रकार पहूज नदी का संरक्षण केवल एक पर्यावरणीय मुद्दा न होकर, बल्कि संवैधानिक दायित्व, सार्वजनिक विश्वास सिद्धांत, सतत विकास सिद्धांत) तथा एहतियाती सिद्धांत से जुड़ा एक मौलिक विधिक विषय है, जिस पर माननीय अधिकरण का हस्तक्षेप न्याय, पर्यावरण एवं जनहित की दृष्टि से अनिवार्य हो जाता है।

13. It is a matter of extreme gravity and concern that a large part of the

Jhansi metropolitan area receives its water supply from the Pahuj River, meaning that this polluted water reaches citizens' homes for drinking, cooking, and use by children, thereby posing the risk of long-term and irreparable adverse impacts on public health. Consequently, the conservation of the Pahuj River is not merely an environmental issue, but a fundamental legal matter connected with constitutional duty, the Public Trust Doctrine, the principle of Sustainable Development, and the Precautionary Principle, necessitating intervention by this Hon'ble Tribunal in the interest of justice, environmental protection, and public welfare."

प्रार्थना

अतः माननीय न्यायधिकरण से विनम्र निवेदन है कि आवेदक की ओर से प्रस्तुत इस अतिरिक्त सबमिशन को न्यायहित में अभिलेख पर स्वीकार करने के साथ-साथ निम्नलिखित कार्यवाही करने की कृपा करें।

1. यह कि संबंधित प्रतिवादीगण को आदेश दिनांक 28.11.2025 के अनुपालन हेतु तत्काल कार्यवाही प्रतिवेदन प्रस्तुत करने का निर्देश पारित किया जाए।
2. यह कि आदेशों की अवहेलना हेतु संबंधित प्रतिवादियों के विरुद्ध भारी दंड आरोपित किया जाए।
3. यह कि माननीय अधिकरण के आदेशों के अनुपालन में की जा रही जानबूझकर शिथिलता को गंभीर न्यायिक अवमानना मानते हुए आवश्यक वैधानिक कार्यवाही की जाए।
4. यह कि भविष्य में आदेशों की पुनरावृत्ति से अवहेलना रोकने हेतु स्पष्ट समयबद्ध अनुपालन निर्देश पारित किए जाएँ।
5. यह कि इस प्रकरण की परिस्थितियों को दृष्टिगत रखते हुए, माननीय अधिकरण जो अन्य आदेश/निर्देश पारित करना उचित एवं न्यायोचित समझे, पारित करने की कृपा करे।

इसके लिए याचिकाकर्ता सदा आपका आभारी रहेगा।

PRAYER

In view of the facts stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take on record the present Additional Submission filed on behalf of the Applicant, in the interest of justice, and be further pleased to:-

1. Direct the concerned Respondents to immediately submit the Action Taken Report in compliance with the order dated 28.11.2025;
2. Impose heavy/exemplary costs upon the concerned Respondents for wilful disobedience and non-compliance of the orders;

3. Treat the deliberate inaction and wilful delay in compliance of the orders of the Hon'ble Tribunal as serious judicial contempt and initiate appropriate legal proceedings in accordance with law;
4. Issue clear time-bound compliance directions to prevent recurrence of non-compliance of the orders in future;
5. Pass any other order(s) or direction(s) which this Hon'ble Tribunal may deem fit, proper and just in the facts and circumstances of the present case.

And for this act of kindness, the Applicant as in duty bound shall ever pray.

दिनांक 12.02.2026

आवेदक

भानू सहाय

(भानू सहाय)
निवासी- 32, लक्षमनगंज, थाना कोतवाली,
जिला झांसी, उत्तर प्रदेश 284002
ई-मेल- bhanusahayjhs@gmail.com
मो. 9415588500

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1062 OF 2024

IN THE MATTER OF:

Bhanu Sahay ......Applicant

Versus

Union of India & Ors .....Respondents

शपथ-पत्र

शपथकर्ता मिनजानिब- भानू सहाय पुत्र स्व. श्री वीरेन्द्र सहाय निवासी- 32, लक्ष्मनगंज, थाना कोतवाली झांसी, उत्तर प्रदेश 284002

मैं भानू सहाय शपथकर्ता उपरोक्त शपथपूर्वक निम्नलिखित बयान करता हूं:-

1. यह कि शपथकर्ता द्वारा उपरोक्त प्रकरण में अतिरिक्त सबमिशन प्रस्तुत किया जा रहा है।
2. यह कि शपथकर्ता द्वारा प्रस्तुत अतिरिक्त सबमिशन में सही-सही तथ्यों में तहरीर किया गया है। जिन्हें पुनः संक्षिप्ता के कारण शपथपत्र में दोहराया नहीं जा रहा है इसलिए उन्हें इस शपथपत्र में अडॉप्ट किया जा रहा है जो इस शपथपत्र का भाग माना जावें।

मैं शपथकर्ता भानू सहाय तस्दीक करता हूं कि उपरोक्त प्रकरण में प्रस्तुत किये जा रहे इस अतिरिक्त सबमिशन में मेरे निजी ज्ञान से सब सच व सही है कोई बात झूठी नहीं है यह तस्दीक आज दिनांक 12.02.2026 को वमुकाम अहाता कचहरी झांसी में की गयी।

Serial No. 363 Date 12/2/26
Certified that the foregoing statement sworn before me this day at 12:50 PM by shri .... to whom the contents of this affidavit havebeen read over ... and who is identified by ....
Received the legal fee Rs. ...

SATISH KUMAR TRIPATHI
Advocate
Notary Govt. of India, Jhansi (U.P.)

शपथकर्ता/आवेदक

(भानू सहाय)

Gmail Environment Protection <environment.protection1986@gmail.com>

Regarding Submission of Action Taken Report in Compliance of Order dated 28.11.2025 in OA No. 1062 of 2024

1 message

Environment Protection <environment.protection1986@gmail.com> Mon, Feb 9, 2026 at 7:33 PM

To: secy-moef@nic.in, itdiv-moefcc@gov.in, mefcc@gov.in, secy-mowr@nic.in, jsrd-dowr@gov.in, aswrs-mowr@nic.in, csup@nic.in, pccf-up@nic.in, doeuplko@yahoo.com, ms@uppcb.com, chairman@uppcb.in, ms@uppcb.in, info@uppcb.com, ps.urbandevelopment@up.gov.in, nagarvikasanubhag9@gmail.com, psecup.urbandev@nic.in, commjha@up.nic.in, commjha@nic.in, dmjha@nic.in, jda jhansi <jda_jhansi@rediffmail.com>, nagarayukta@jnnjhansi.com
Cc: bhanusahayjhs@gmail.com

सेवा में,
समस्त प्रतिवादीगण,
(मूल वाद संख्या 1062/2024)

माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली

महोदय/महोदया,

सादर निवेदन है कि मूल वाद संख्या 1062/2024 में माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा दिनांक 28.11.2025 को पारित आदेश के अनुपालन के संबंध में संलग्न पत्र प्रेषित किया जा रहा है।

कृपया संलग्न पत्र का अवलोकन कर माननीय अधिकरण के आदेशों के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें तथा कार्यवाही प्रतिवेदन की प्रति प्रेषित करने की कृपा करें।

संलग्नक: चेतावनी पत्र (दिनांक 09.02.2026)

भवदीय,
(भानू सहाय)
निवासी- 32, लक्ष्मनगंज, थाना कोतवाली,
जिला झांसी, उत्तर प्रदेश – 284002
ई-मेल: bhanusahayjhs@gmail.com
मो.: 9415588500

2 attachments

Application.pdf
512K

28112025 ORDER.pdf
179K

सेवा में,

समस्त प्रतिवादीगण,
(मूल वाद संख्या 1062/2024)
माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली।

विषय:- माननीय एनजीटी द्वारा पारित आदेश दिनांक 28.11.2025 के अनुपालन में कार्यवाही प्रतिवेदन प्रस्तुत न किये जाने के संबंध में चेतावनी पत्र।

महोदय/महोदया,

सविनय निवेदन है कि उपर्युक्त वाद संख्या 1062/2024 में माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा दिनांक 28.11.2025 को आदेश पारित किया गया था, जिसमें प्रतिवादी संख्या-3 सहित संबंधित विभागों को निर्धारित अवधि में कार्यवाही प्रतिवेदन (Action Taken Report) प्रस्तुत करने हेतु निर्देशित किया गया था।

यह अत्यंत खेद का विषय है कि उक्त आदेश दिनांक 28.11.2025 से आज दिनांक 09.02.2026 तक किसी भी प्रतिवादी द्वारा माननीय अधिकरण के समक्ष अथवा आवेदक को कार्यवाही प्रतिवेदन प्रेषित नहीं किया गया और ना ही स्थल पर कोई कार्यवाही की गई है, जो माननीय अधिकरण के आदेशों की अवहेलना तथा न्यायिक प्रक्रिया के प्रति लापरवाही को दर्शाता है। निर्धारित समयावधि में आख्या प्रस्तुत न करना एवं माननीय अधिकरण के निर्देशों का अनुपालन न करना आपकी स्पष्ट शिथिलता एवं उदासीनता को दर्शाता है। ऐसी स्थिति में आवेदक माननीय अधिकरण को इस तथ्य से अवगत कराने तथा संबंधित प्रतिवादियों के विरुद्ध भारी दंड (Cost) आरोपित किये जाने हेतु प्रार्थना करने के लिए बाध्य होगा।

अतः आपको अंतिम रूप से सचेत किया जाता है कि आप तत्काल माननीय अधिकरण के आदेश का अनुपालन सुनिश्चित करते हुए कार्यवाही प्रतिवेदन प्रस्तुत करें तथा उसकी प्रति आवेदक को भी उपलब्ध कराना सुनिश्चित करें। अन्यथा आवेदक बाध्य होकर माननीय अधिकरण के समक्ष उचित वैधानिक कार्यवाही हेतु प्रार्थना पत्र प्रस्तुत करेगा, जिसकी समस्त जिम्मेदारी संबंधित प्रतिवादियों की होगी। आशा है कि आप माननीय अधिकरण के आदेशों की गरिमा को बनाए रखते हुए शीघ्र आवश्यक कार्यवाही सुनिश्चित करेंगे।
दिनांक 09.02.2026

भवदीय
(भानू सहाय)
निवासी- 32, लक्ष्मनगंज, थाना कोतवाली,
जिला झांसी, उत्तर प्रदेश 284002
ई-मेल- bhanusahayjhs@gmail.com
मो. 9415588500

ऑनलाइन आरटीआई अनुरोध फॉर्म विवरण

जन सूचनाअधिकारी का विवरण :-	प्रिंट
• लोक प्राधिकारी	झाँसी विकास प्राधिकरण
आरटीआई आवेदक का व्यक्तिगत विवरण:-	
पंजीकरण संख्या	JHNDV/R/2026/60001
फाइलिंग की तारीख	01/01/2026
• नाम	BHANU SAHAY
लिंग	पुरूष
• पता	Bundelkhand Nirman Morcha Office,Kacheri Parishad
पिन कोड	284002
राज्य	Uttar Pradesh
शैक्षिक स्थिति	शिक्षित
	स्नातक तथा अधिक
दूरभाष	विवरण प्रदान नहीं किया गया
मोबाईल	+91-941558XXXX View
ईमेल	bhanusahay[at]rediffmail[dot]com
नागरिकता	भारतीय
• क्या आवेदक गरीबी रेखा से नीचे का है ?	नहीं
RTI आवेदन का विवरण u/s 6(1) :-	
((मांग की गई जानकारी का विवरण (500 शब्द तक))	
• जानकारी का विवरण मांगा	Under the Jhansi Master Plan 2031, kindly provide certified copies of the following information related to the Pahuj River and its associated reservoir, submergence area, and buffer zone: 1. A certified copy of the approved Master Plan/Land Use Map under the Jhansi Master Plan 2031 showing the Pahuj River and its associated reservoir. 2. Certified copies of the notification(s), guidelines, or standards issued under the Master Plan 2031 concerning the buffer zone of the Pahuj River, indicating the prescribed buffer width and construction restrictions. 3. Certified copies of GIS maps, layout sheets, or technical drawings identifying the submergence area of the Pahuj River. 4. A certified list of all revenue villages falling within the buffer zone and submergence area of the Pahuj River and its associated reservoir. 5. Village-wise and tehsil-wise certified information of all land parcels/khasra numbers falling within the above-mentioned areas. 6. Certified copies of the Sajra (village map) relating to the Pahuj River, its reservoir, buffer zone, and submergence area. 7. Certified copies of all orders, directions, or notifications issued by the Jhansi Development Authority (JDA) regarding construction restrictions within the buffer zone and/or submergence area of the Pahuj River. 8. Certified copies of all records, maps, and land parcel (arazi) details related to the Pahuj River, its associated reservoir, submergence area, and buffer zone under the Jhansi Master Plan 2031.
• संबंधित पीआईओ	AVINASH AGARWAL
पदनाम	Assistant Engineer (CIVIL)
फोन	983943XXXX View
ईमेल	jda_jhansi[at]rediffmail[dot]com
समर्थनकारी दस्तावेज ((केवल पीडीएफ में 1 एमबी तक))	सहायक दस्तावेज प्रदान नहीं किया गया

JDA JHANSI झाँसी विकास प्राधिकरण, झाँसी

पत्रांकः– 1751 /जनसूचना/जे0डी0ए0/(2025–26) दिनांक 08/01/2026

प्रेषक,

जनसूचना अधिकारी, .
झांसी विकास प्राधिकरण,
झांसी।

सेवा,

श्री भानू सहाय
पता–बुन्देलखण्ड, निर्माण मोर्चा ऑफिस
कचहरी झांसी।

महोदय,

कृपया सूचना का अधिकार अधिनियम, 2005 के अधीन सूचना उपलब्ध कराये जाने के सम्बन्ध में अधोहस्ताक्षरी को सम्बोधित, कमांक JHNDV/R/2026/60001 पर पंजीकृत अपने आवेदन दिनांक 01.01.2026 का सन्दर्भ ग्रहण करने का कष्ट करें।

आप द्वारा मांगी गयी सूचना निम्नवत हैः–

1. झांसी महायोजना 2031 की प्रति कार्यालय झांसी विकास प्राधिकरण से निर्धारित शुल्क जमा कर प्राप्त की जा सकती है।
2. बिन्दु संख्या–01 के अनुसार।
3. बिन्दु संख्या–01 के अनुसार।
4. बिन्दु संख्या–01 के अनुसार।
5. बिन्दु संख्या–01 के अनुसार।
6. बिन्दु संख्या–01 के अनुसार।
7. बिन्दु संख्या–01 के अनुसार।
8. बिन्दु संख्या–01 के अनुसार।

जनसूचना अधिकारी
झांसी विकास प्राधिकरण, झांसी

ऑनलाइन आरटीआई अपील फॉर्म विवरण

जन सूचनाअधिकारी का विवरण :-	प्रिंट
* लोक प्राधिकारी	झाँसी विकास प्राधिकरण
अपीलकर्ता का व्यक्तिगत विवरण:-	
* नाम	BHANU SAHAY
लिंग	पुरूष
* पता	Bundelkhand Nirman Morcha Office,Kacheri Parishad
पिन कोड	284002
राज्य	Uttar Pradesh
शैक्षिक स्थिति	शिक्षित
दूरभाष	विवरण प्रदान नहीं किया गया
मोबाईल	+91-941558XXXX View
ईमेल	bhanusahay[at]rediffmail[dot]com
नागरिकता	भारतीय
* क्या आवेदक गरीबी रेखा से नीचे का है ?	नहीं
प्रथम अपील विवरण u/s 19(1) :-	
पंजीकरण संख्या	JHNDV/A/2026/60007
फाइलिंग की तारीख	10/02/2026
लोक प्राधिकरण के अपीलीय अधिकारी	Upma Pandey
फोन	919330XXXX View
ईमेल	3258
* अपील का आधार	Provided Incomplete,Misleading or False Information
((मांग की गई जानकारी का विवरण (500 शब्द तक))	
* प्रार्थना या राहत की मांग की	Respected Sir/Madam, It is most respectfully submitted that the applicant, on 01.01.2026, had submitted an online RTI application bearing number JHNDV/R/2026/60001, seeking records and maps related to the Pahuj River, the associated reservoirs, submergence area, and buffer zone unde the Jhansi Master Plan 2031. In relation to the said application, the Public Information Officer, Jhansi Development Authority, vide letter no. 1751/Jan Suchna/JDA/2025-26 dated 08.01.2026, provided a reply, which is incomplete and unsatisfactory for the following reasons: 1. The Public Information Officer has only stated that a copy of the Jhansi Master Plan 2031 can be obtained fror the office upon payment of the prescribed fee, whereas the applicant had sought specific records, maps, GIS maps, and notifications. 2. Instead of providing separate information on each point sought under Points No. 2 to 8 of the application, the reply merely states "as per Point No. 1", whicl is contrary to the spirit and intent of the Right to Information Act, 2005. 3. The information sought pertains to specific records, notifications, technical maps, revenue villages, and khasra (land parcel details, which were required to be provided as separate and independent records. 4. As per the provisions of the Right to Information Act, where information is available in records, it is the statutory duty of the Public Information Officer to provide certified copies thereof. Compelling the applicant to purchase the entire Master Plan is not legally tenable. 5. The Public Information Office has also failed to clarify whether the requested information is available in their records, and if the same pertains to any other department, the application was not transferred under Section 6(3) of tl Act. Therefore, it is most respectfully prayed that this Hon'ble Authority may kindly hear this First Appeal filed under Section 19(1) of the Right to Information Act, 2005, and be pleased to direct the

	Public Information Officer to provide all the information sought by the appellant, in accordance wit the provisions of the Act, point-wise, clearly, and in the form of certified copies. Since the Public Information Officer has failed to provide information in the manner required under the Act and has furnished an incomplete and misleading reply, it is further prayed that the appellant be granted the requested information free of cost, as per the provisions of the Right to Information Act. Further, as the Public Information Officer has violated the provisions of the Act in the present matter, it is also prayed that this Hon'ble Authority may be pleased to consider initiating penal and disciplinary action against the concerned Public Information Officer under Section 20 of the Right to Information Act, 2005.
समर्थनकारी दस्तावेज ((केवल पीडीएफ में 1 एमबी तक))	

RTI आवेदन का विवरण u/s 6(1) :-

पंजीकरण संख्या	JHNDV/R/2026/60001
फाइलिंग की तारीख	01/01/2026
लोक प्राधिकरण के जनसुचना अधिकारी	AVINASH AGARWAL
पदनाम	Assistant Engineer (CIVIL)
फोन	983943XXXX View
ईमेल	jda_jhansi[at]rediffmail[dot]com
पीआईओ आदेश / निर्णय संख्या	विवरण प्रदान नहीं किया गया
• पीआईओ आदेश / निर्णय तिथि	

ऑनलाइन आरटीआई अनुरोध फॉर्म विवरण

जन सूचनाअधिकारी का विवरण :-	प्रिंट
• लोक प्राधिकारी	जिलाधिकारी कार्यालय झांसी
आरटीआई आवेदक का व्यक्तिगत विवरण:-	
पंजीकरण संख्या	DMOJS/R/2026/60001
फाइलिंग की तारीख	01/01/2026
• नाम	BHANU SAHAY
लिंग	पुरूष
• पता	Bundelkhand Nirman Morcha Office,Kacheri Parishad
पिन कोड	284002
राज्य	Uttar Pradesh
शैक्षिक स्थिति	शिक्षित
	स्नातक तथा अधिक
दूरभाष	विवरण प्रदान नहीं किया गया
मोबाईल	+91-941558XXXX View
ईमेल	bhanusahay[at]rediffmail[dot]com
नागरिकता	भारतीय
• क्या आवेदक गरीबी रेखा से नीचे का है ?	नहीं
RTI आवेदन का विवरण u/s 6(1) :-	
((मांग की गई जानकारी का विवरण (500 शब्द तक))	
• जानकारी का विवरण मांगा	Kindly provide certified copies of the following information related to the Pahuj River and its associated reservoir, submergence area, and buffer zone falling within Jhansi District: 1. Certified copies of all revenue records, maps, khasra, khatauni, and details of land parcel (arazi) numbers pertaining to the Pahuj River and its associated reservoir, submergence area, and buffer zone within Jhansi District. 2. A certified list of all revenue villages falling within the buffer zone and submergence area of the Pahuj River and its reservoir. 3. Village-wise and tehsil-wise certified information of all land parcels/khasra numbers falling within the said areas. 4. Certified copies of the Sajra (village map) relating to the Pahuj River, its reservoir, buffer zone, and submergence area. 5. Certified copies of all orders, directions, or notifications issued by the Jhansi district administration regarding construction restrictions within the buffer zone and/or submergence area of the Pahuj River.
• संबंधित पीआईओ	Vivek kumar TEHSILDAR JHANSI
पदनाम	TEHSILDAR
फोन	945198XXXX View
ईमेल	tehlijhansi[at]gmail[dot]com
समर्थनकारी दस्तावेज ((केवल पीडीएफ में 1 एमबी तक))	सहायक दस्तावेज प्रदान नहीं किया गया

ऑनलाइन आरटीआई अपील फॉर्म विवरण

जन सूचनाअधिकारी का विवरण :-	प्रिंट
• लोक प्राधिकारी	जिलाधिकारी कार्यालय झांसी
अपीलकर्ता का व्यक्तिगत विवरण:-	
• नाम	BHANU SAHAY
लिंग	पुरूष
• पता	Bundelkhand Nirman Morcha Office,Kacheri Parishad
पिन कोड	284002
राज्य	Uttar Pradesh
शैक्षिक स्थिति	शिक्षित
दूरभाष	विवरण प्रदान नहीं किया गया
मोबाईल	+91-941558XXXX View
ईमेल	bhanusahay[at]rediffmail[dot]com
नागरिकता	भारतीय
• क्या आवेदक गरीबी रेखा से नीचे का है ?	नहीं
प्रथम अपील विवरण u/s 19(1) :-	
पंजीकरण संख्या	DMOJS/A/2026/60013
फाइलिंग की तारीख	10/02/2026
लोक प्राधिकरण के अपीलीय अधिकारी	Varun Kumar Pandey
फोन	945050XXXX View
ईमेल	572
• अपील का आधार	No Response Within the Time Limit
((मांग की गई जानकारी का विवरण (500 शब्द तक))	
• प्रार्थना या राहत की मांग की	Respected Sir, It is most respectfully submitted that the appellant had, on 01/01/2026, filed an online RTI application bearing number DMOJS/R/2026/60001, seeking information related to the Pahuj River falling under Jhansi district, and the associated reservoirs, submergence area, and buffer zone. However, despite the lapse of the statutory period of 30 days as prescribed under the Act, the Public Information Officer (PIO) has neither provided the requested information to the appellant nor communicated any reason for non-supply of the information. Therefore, due to the failure of the Public Information Officer to provide information and due to disobedience of the provisions of the Act, the applicant is constrained to file the present First Appeal: Hence, it is most respectfully prayed that this Hon'ble Authority may kindly hear the First Appeal being filed online under Section 19(1) of the Right to Information Act, 2005, and be pleased to direct the Public Information Officer to provide all the information sought by the appellant free of cost, in accordanc with the provisions of the Right to Information Act. Further, it is also prayed that appropriate disciplinary action be initiated against the concerned Public Information Officer for violation of the provisions of the Right to Information Act. If, despite hearing this First Appeal, the appellant is not provided the information within the statutory time limit prescribed under the Act, the appellant shall be compelled to approach the Hon'ble Uttar Pradesh State Information Commission by filing an appeal/complaint.
समर्थनकारी दस्तावेज ((केवल पीडीएफ में 1 एमबी तक))	सहायक दस्तावेज प्रदान नहीं किया गया

RTI आवेदन का विवरण u/s 6(1) :-	
पंजीकरण संख्या	DMOJS/R/2026/60001
फाइलिंग की तारीख	01/01/2026
लोक प्राधिकरण के जनसुचना अधिकारी	Vivek kumar TEHSILDAR JHANSI
पदनाम	TEHSILDAR
फोन	945198XXXX View
ईमेल	tehlijhansi[at]gmail[dot]com
पीआईओ आदेश / निर्णय संख्या	विवरण प्रदान नहीं किया गया
• पीआईओ आदेश / निर्णय तिथि	

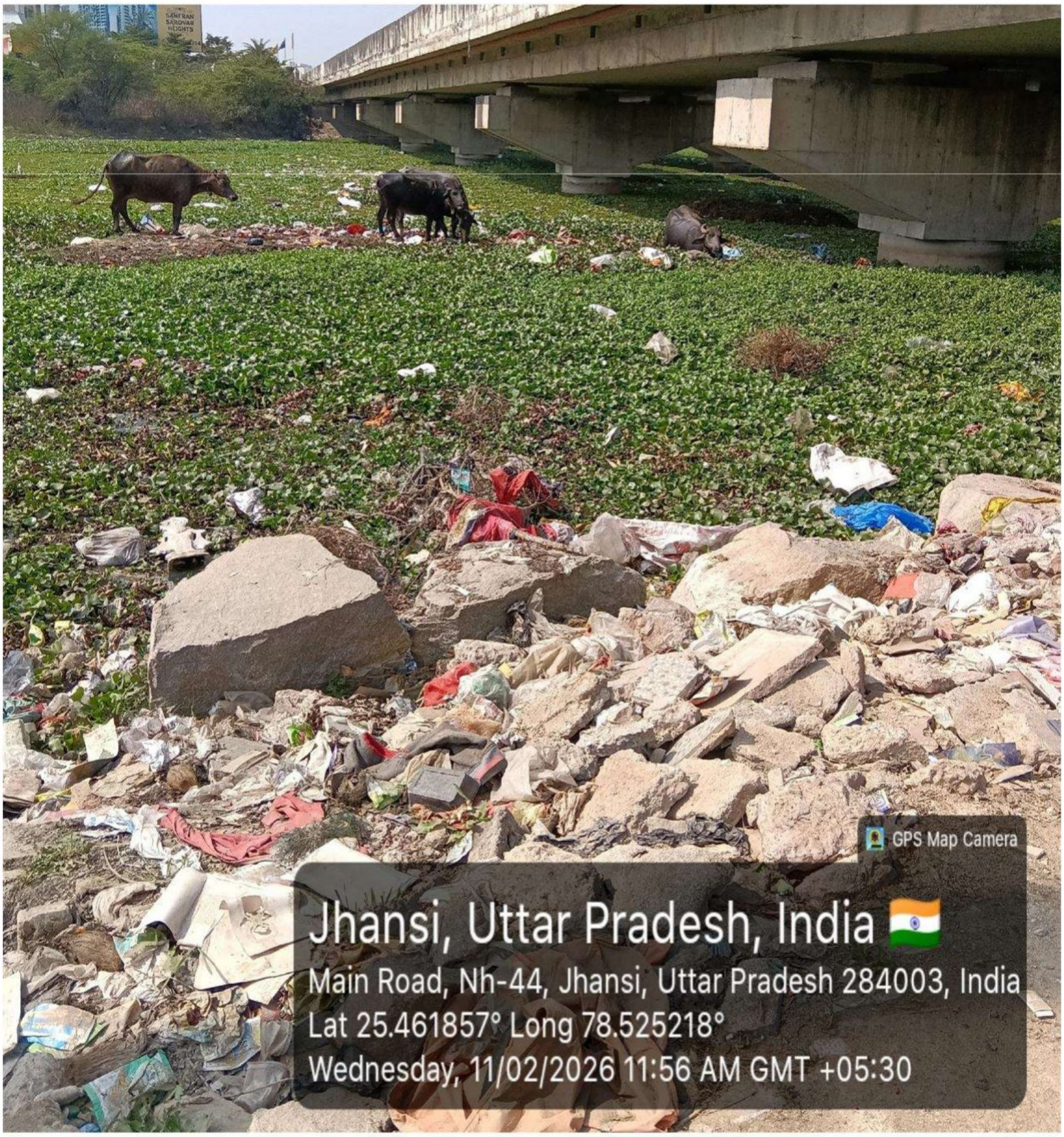
GPS Map Camera
Jhansi, Uttar Pradesh, India
1/2, Opp. Jai Academy School, Near Ganesh Vihar Colony,
Jhansi, Uttar Pradesh 284419, India
Lat 25.456663° Long 78.522889°
Wednesday, 11/02/2026 11:36 AM GMT +05:30

GPS Map Camera
Jhansi, Uttar Pradesh, India
1/2, Opp. Jai Academy School, Near Ganesh Vihar Colony,
Jhansi, Uttar Pradesh 284419, India
Lat 25.456661° Long 78.52289°
Wednesday, 11/02/2026 11:36 AM GMT +05:30

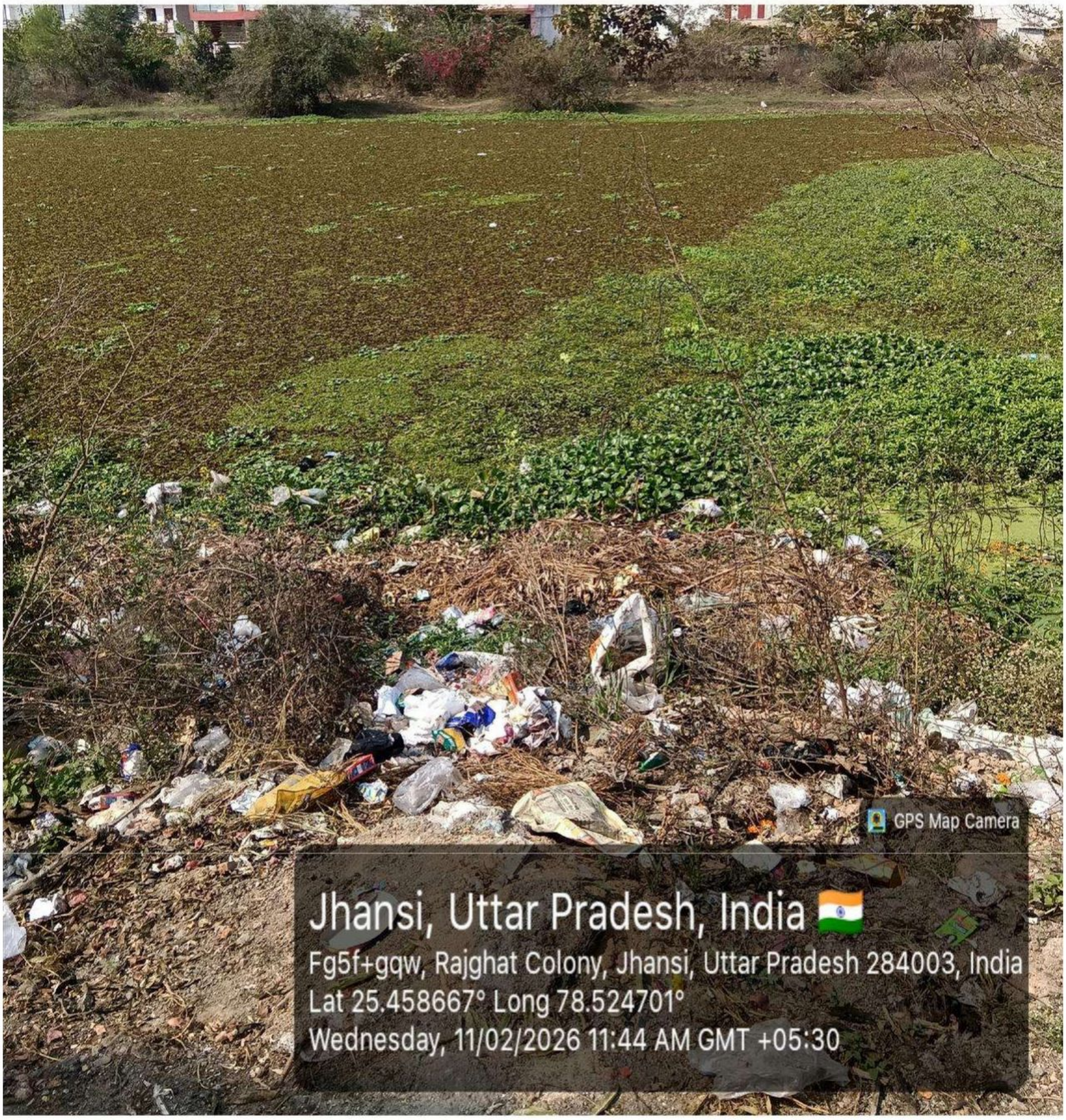
GPS Map Camera
Jhansi, Uttar Pradesh, India
1/2, Opp. Jai Academy School, Near Ganesh Vihar Colony,
Jhansi, Uttar Pradesh 284419, India
Lat 25.456668° Long 78.522888°
Wednesday, 11/02/2026 11:36 AM GMT +05:30

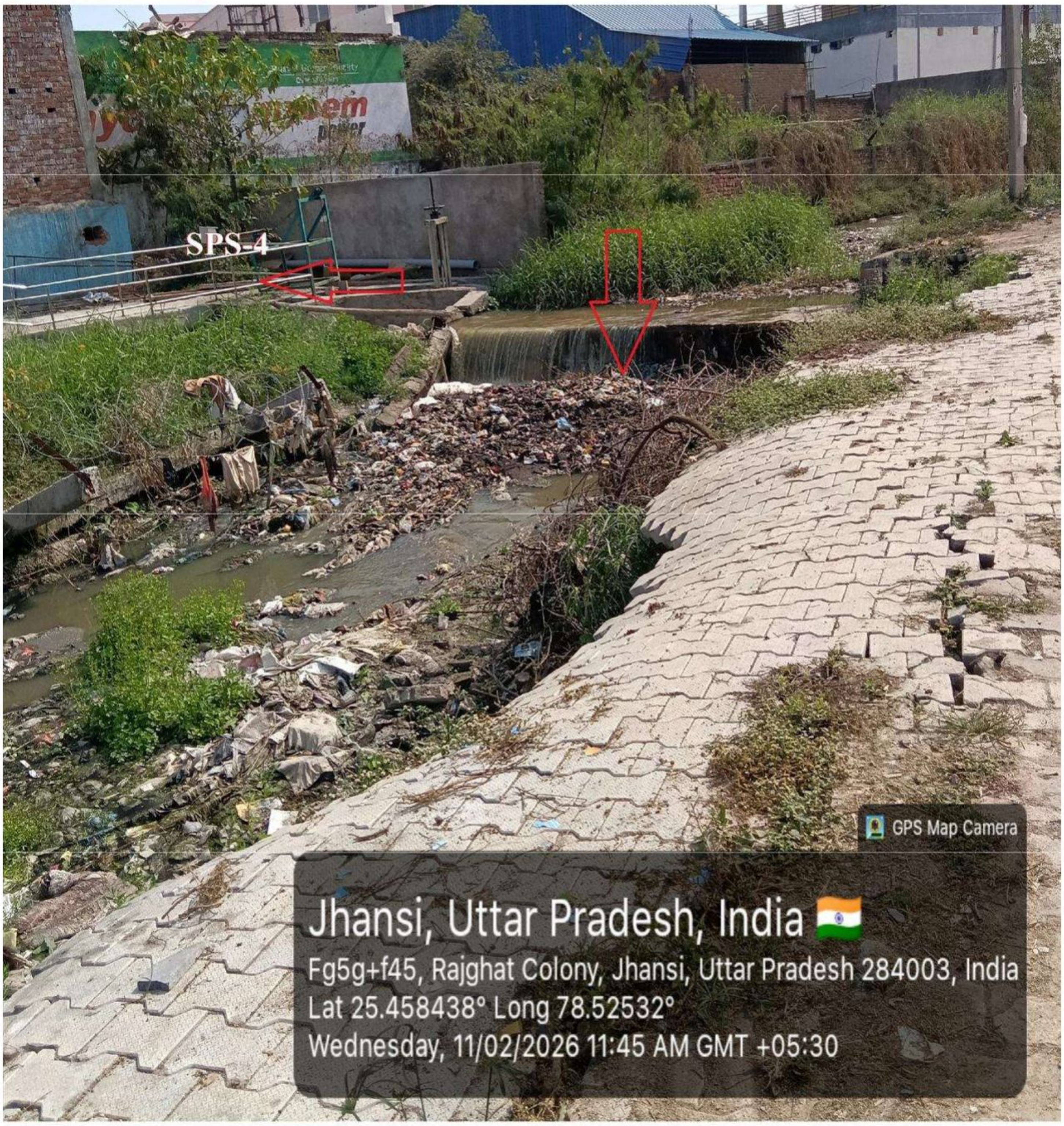
GPS Map Camera
Jhansi, Uttar Pradesh, India
Sankar Hospital Jhansi Infornt Of Medical College Gate Number
2/3, Jhansi, Uttar Pradesh 284003, India
Lat 25.456458° Long 78.522793°
Wednesday, 11/02/2026 11:35 AM GMT +05:30

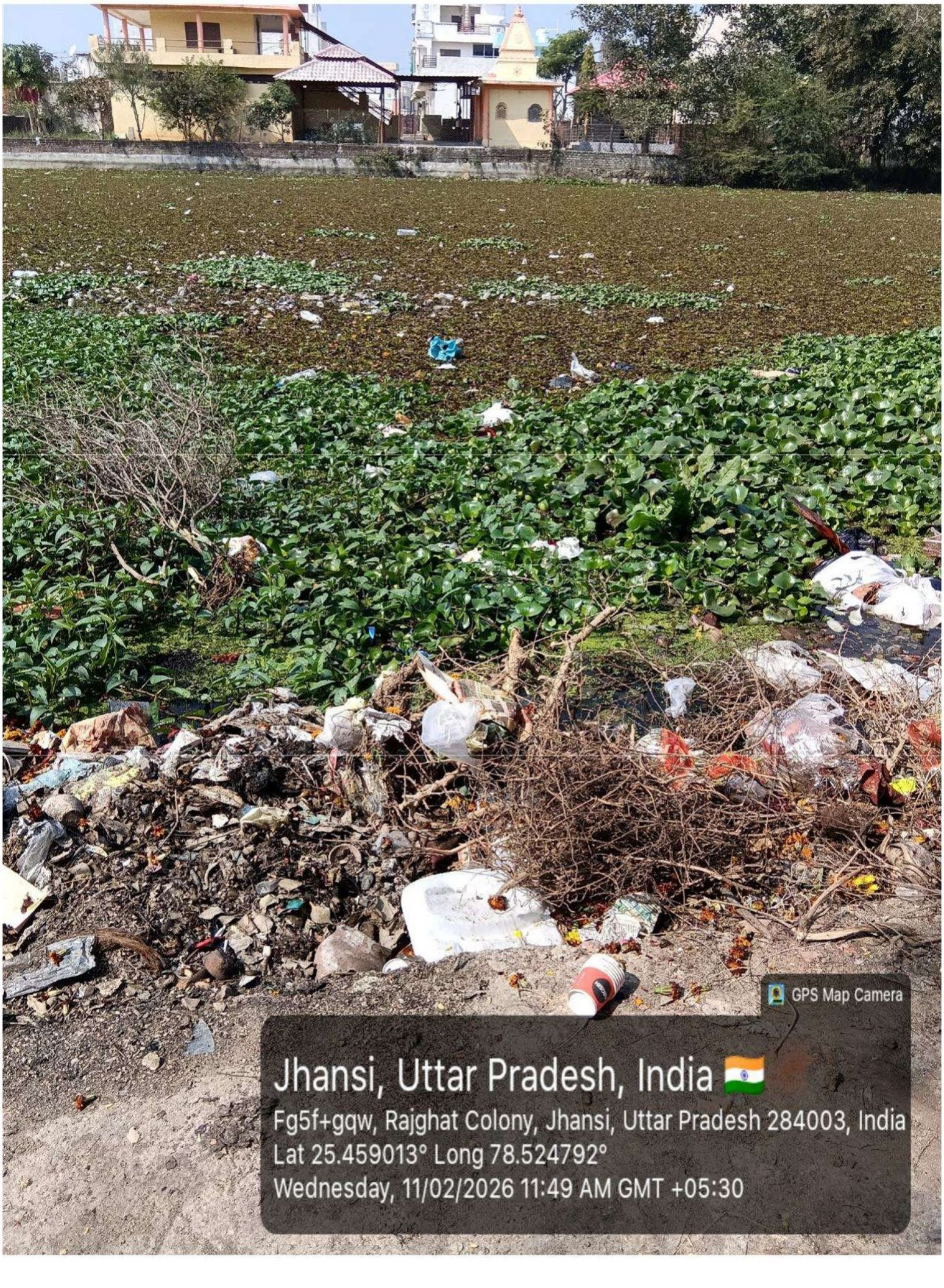
GPS Map Camera
Jhansi, Uttar Pradesh, India
Main Road, Nh-44, Jhansi, Uttar Pradesh 284003, India
Lat 25.46196° Long 78.525123°
Wednesday, 11/02/2026 11:57 AM GMT +05:30


GPS Map Camera
Jhansi, Uttar Pradesh, India
Main Road, Nh-44, Jhansi, Uttar Pradesh 284003, India
Lat 25.461857° Long 78.525218°
Wednesday, 11/02/2026 11:56 AM GMT +05:30

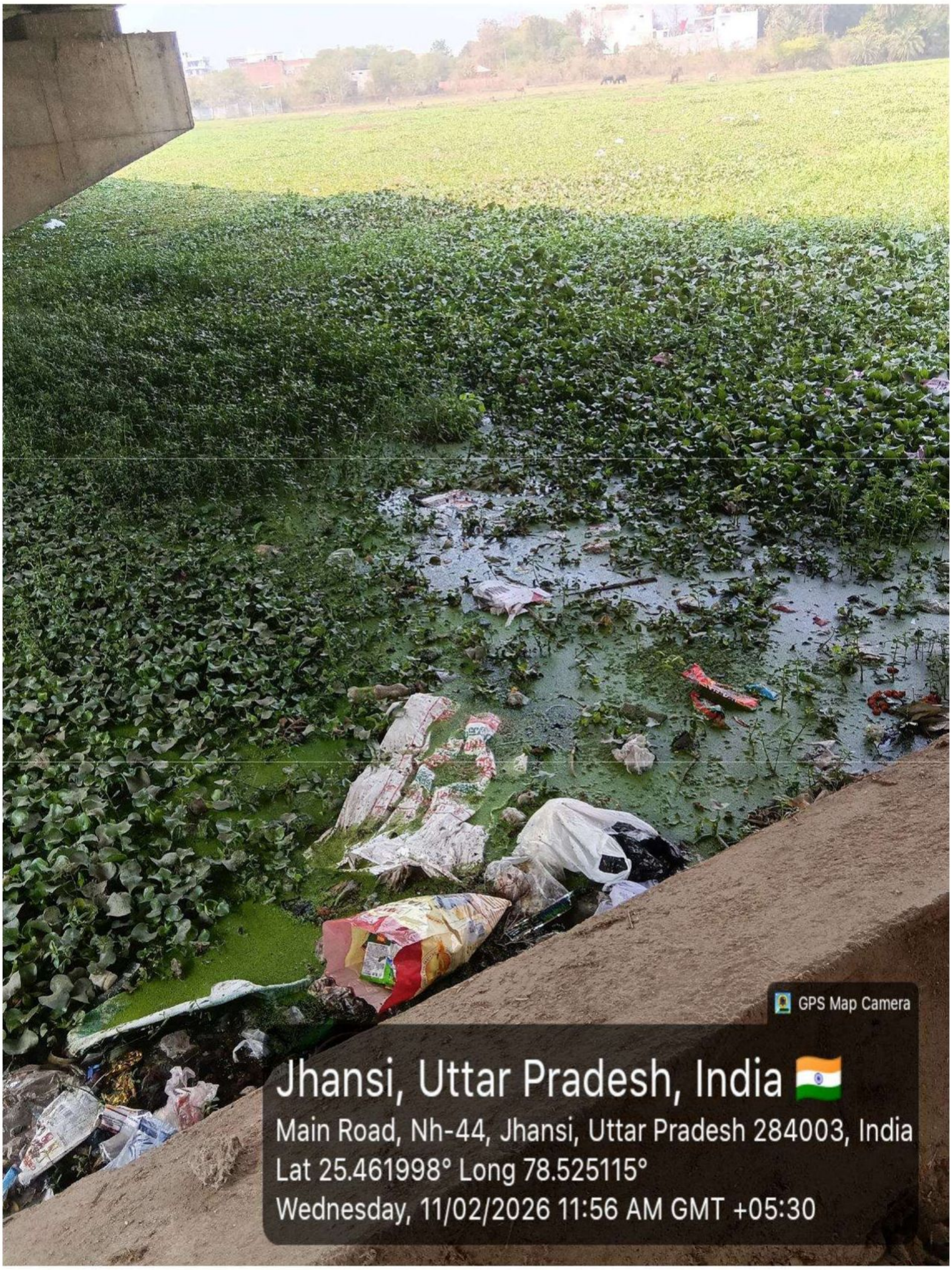
GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5g+f45, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.458728° Long 78.525011°
Wednesday, 11/02/2026 11:52 AM GMT +05:30


GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5f+gqw, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.458667° Long 78.524701°
Wednesday, 11/02/2026 11:44 AM GMT +05:30

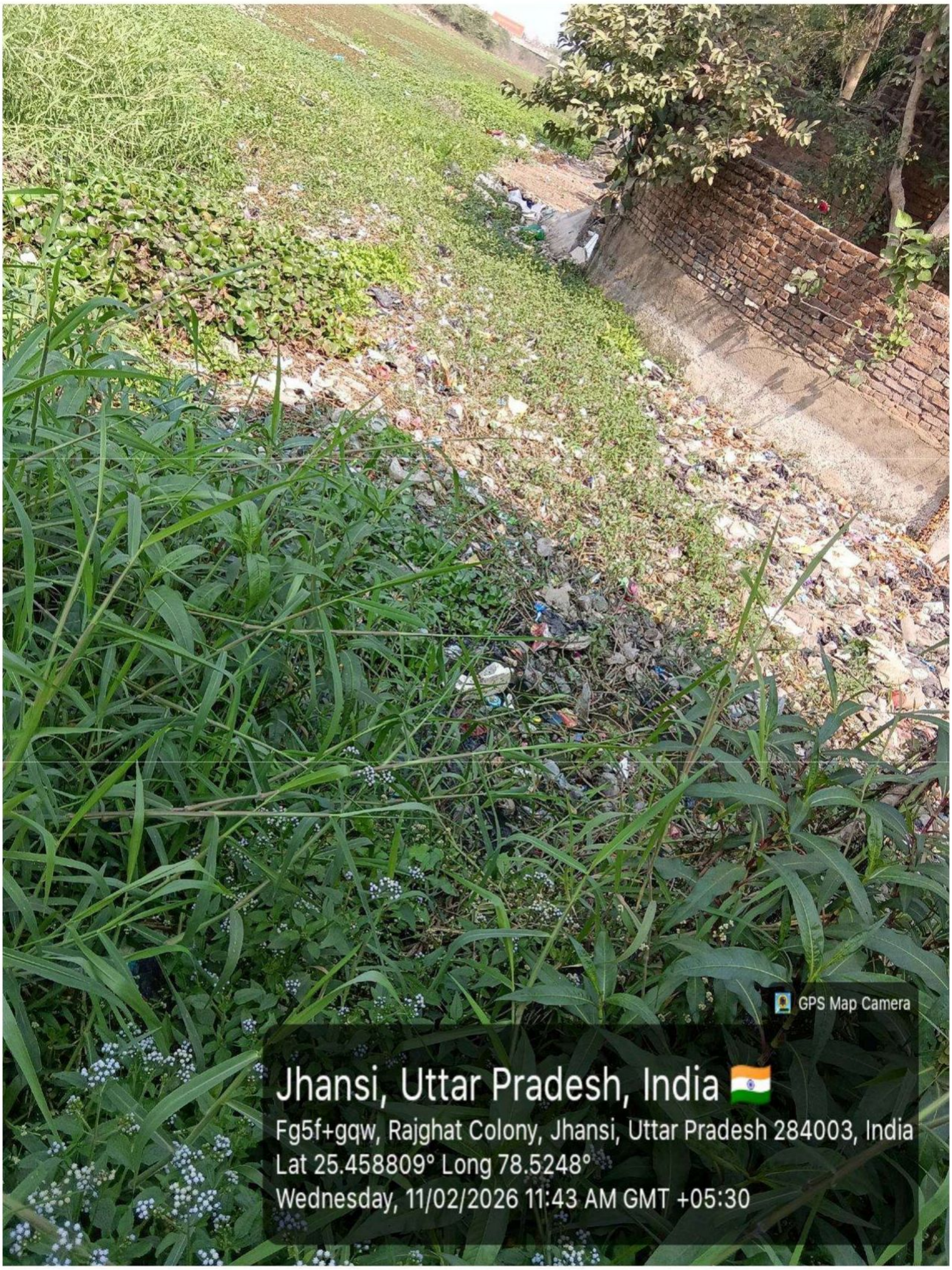

SPS-4
GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5g+f45, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.458438° Long 78.52532°
Wednesday, 11/02/2026 11:45 AM GMT +05:30

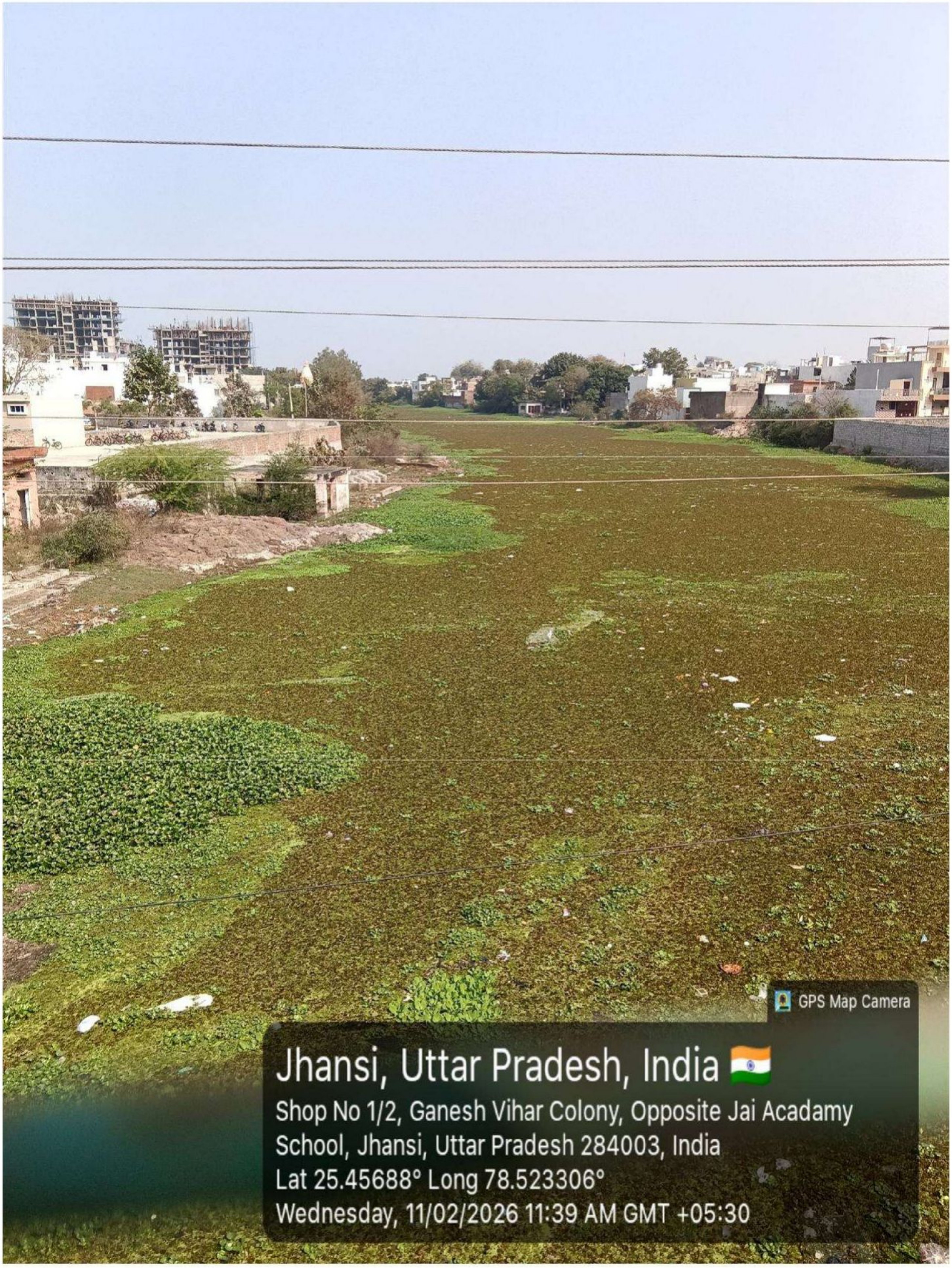

GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5f+gqw, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.459013° Long 78.524792°
Wednesday, 11/02/2026 11:49 AM GMT +05:30

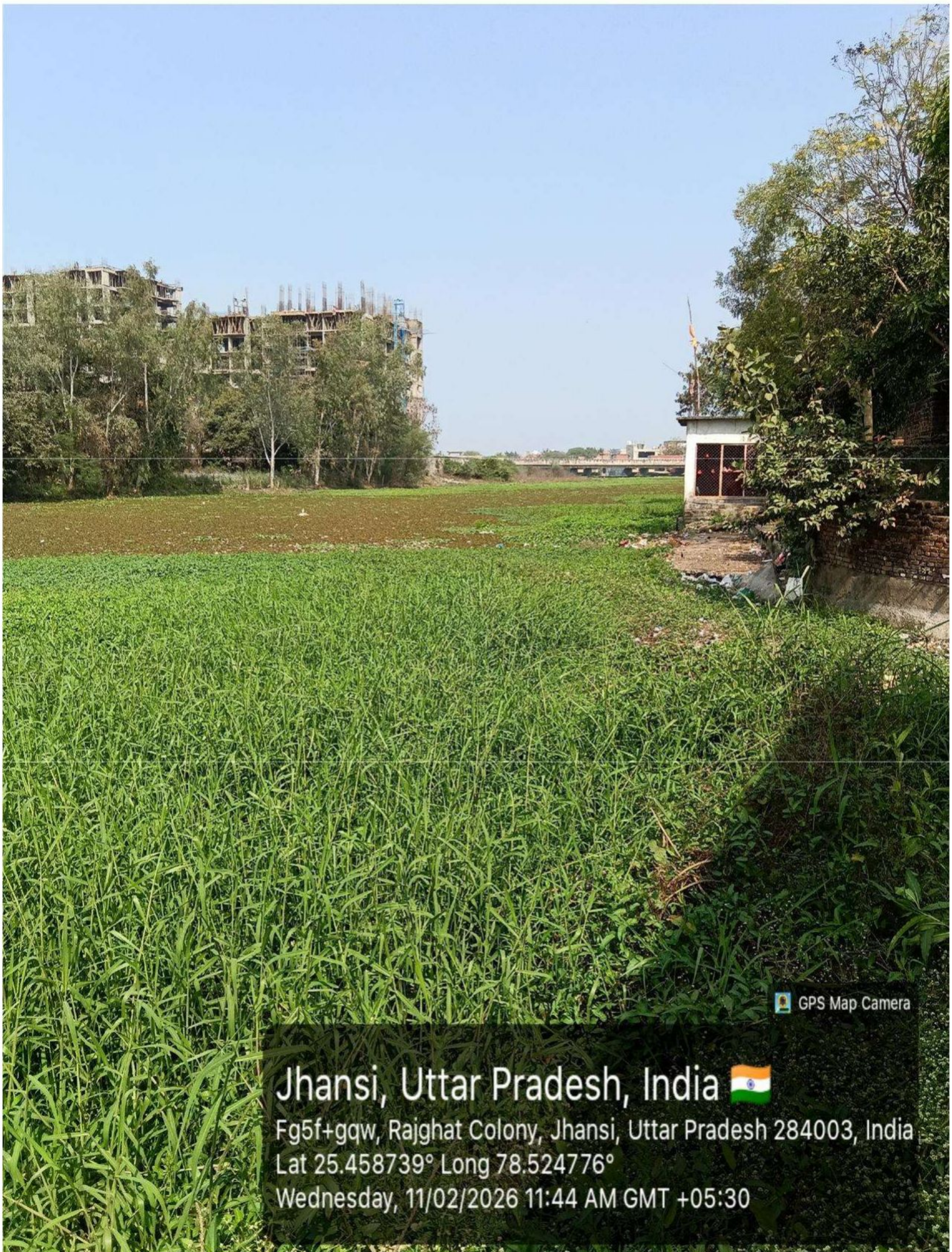
GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5f+gqw, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.459008° Long 78.524806°
Wednesday, 11/02/2026 11:49 AM GMT +05:30

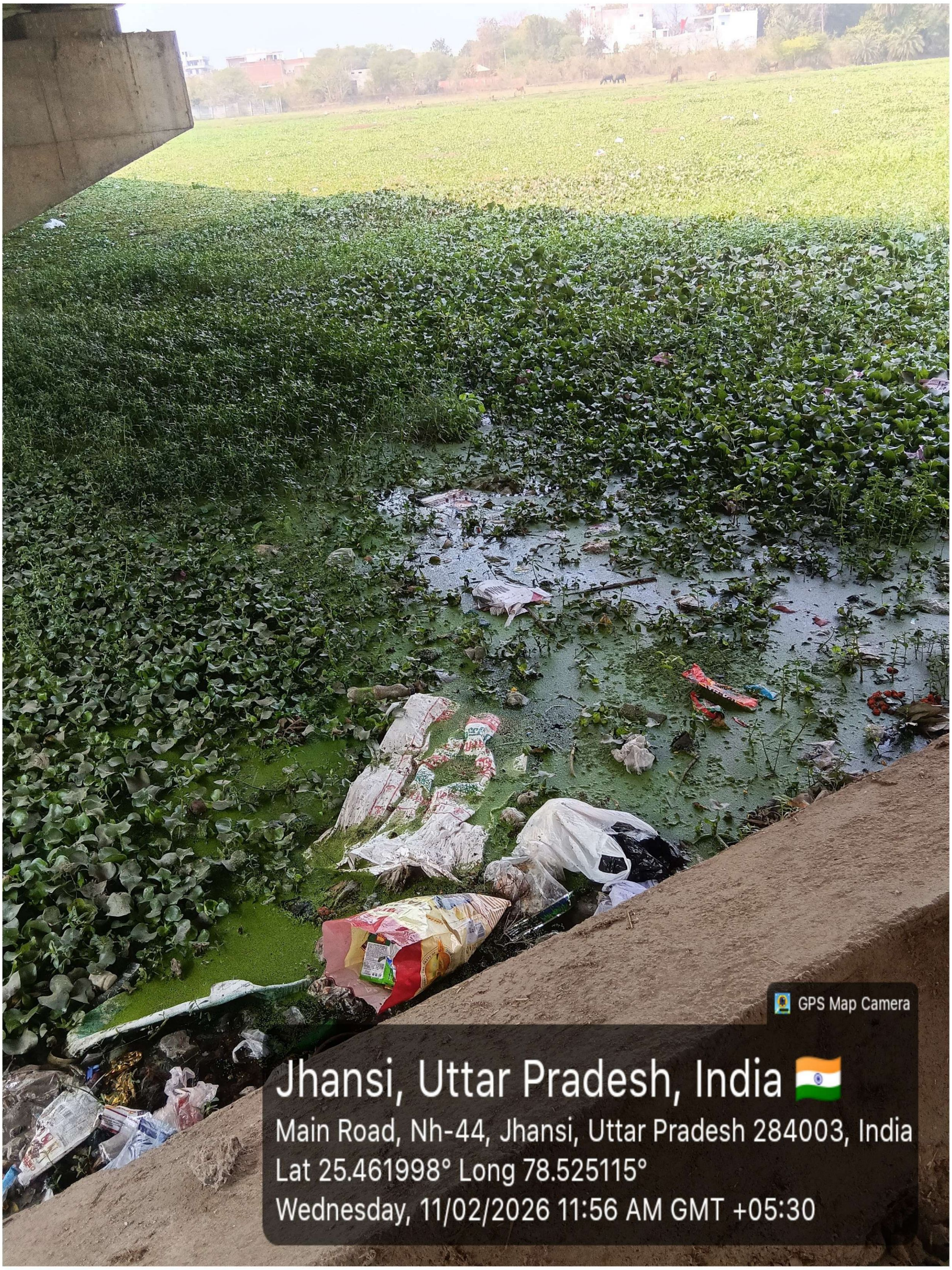

GPS Map Camera
Jhansi, Uttar Pradesh, India
Main Road, Nh-44, Jhansi, Uttar Pradesh 284003, India
Lat 25.461998° Long 78.525115°
Wednesday, 11/02/2026 11:56 AM GMT +05:30

GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5f+gqw, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.458783° Long 78.524793°
Wednesday, 11/02/2026 11:43 AM GMT +05:30


GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5f+gqw, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.458809° Long 78.5248°
Wednesday, 11/02/2026 11:43 AM GMT +05:30


GPS Map Camera
Jhansi, Uttar Pradesh, India
Shop No 1/2, Ganesh Vihar Colony, Opposite Jai Acadamy School, Jhansi, Uttar Pradesh 284003, India
Lat 25.45688° Long 78.523306°
Wednesday, 11/02/2026 11:39 AM GMT +05:30


GPS Map Camera
Jhansi, Uttar Pradesh, India
Fg5f+gqw, Rajghat Colony, Jhansi, Uttar Pradesh 284003, India
Lat 25.458739° Long 78.524776°
Wednesday, 11/02/2026 11:44 AM GMT +05:30


GPS Map Camera
Jhansi, Uttar Pradesh, India
Main Road, Nh-44, Jhansi, Uttar Pradesh 284003, India
Lat 25.461998° Long 78.525115°
Wednesday, 11/02/2026 11:56 AM GMT +05:30